CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No.61/9380/2020



This the **31**st day of **August**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Busnan Lai Dass	Applicant
By Advocate:- Mr. K.L. Pandita	
Versus	
State of Jammu and Kashmir and others.	
By Advocate: Mr. Sudesh Magotra	Respondents
ORDER [ORAL]	
(Delivered by Hon'ble Mr. Anand Mathur, Member-A)	
At the very outset, Ms. Shivani Jalali, holding	brief of Mr. K.L. Pandita, learned
counsel for the applicant has submitted that the TA has	become infructuous and it can be
dismissed as such.	
2. In view of the averments made by the learned co	ounsel for the applicant, above, the
TA has now become infructuous and it deserves to	be dismissed and is dismissed
accordingly.	

(RAKESH SAGAR JAIN) MEMBER (J)

Anand...

(ANAND MATHUR)

MEMBER (A)